IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

~~O.A.No.~~ R.A. No .29 of 1994 in O.A. No.332 of 1991
~~T.A.No.~~

DATE OF DECISION 11-10-94

Shri Suresh M. Joshi Petitioner

Mr. V.M. Dhotre Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K. Ramamoorthy, Member (A)

The Hon'ble Mr. Dr. R.K. Saxena, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Suresh M. Joshi,
Sarangpur Daulatkhana,
Nr. Avdich Ni Wadi,
Ahmedabad. ..... Appellant

(Advocate : Mr. V.M. Dhotre)

Versus

1. Union of India,
Through Director General,
Department of Posts,
Sansad Marg, New Delhi.
2. Chief Post Master General,
Gujarat Circle,
Ahmedabad-9.
3. Senior Supdt. of RMS,
A.M. Division,
Ahmedabad - 4.
4. Head Record Officer (R),
RMS, A.M. Division,
Ahmedabad - 2. ..... Opponents

BY CIRCULATION

ORDER

R.A. NO.29 of 1994 in O.A. NO.332 of 1991

Date : 11-10-94

Per : Hon'ble Mr. K. Ramamoorthy, Member (A)

This review has been preferred on the limited points that the order does not speak about back wages and the request is that specific mention may be made about the account of back wages that should be ordered. The authority who formally passes the order of reinstatement is at liberty to decide as to the amount of wages to be paid keeping in view the particular circumstances of the case and keeping further in view the ~~amount of~~ further action that is proposed to be taken by the department. Keeping this matter in view, the Tribunal has not chosen to pass any specific order. This

does not mean that the authority competent to grant reinstatement is not required to pass a specific order in the particular circumstances of the case, who may do so within a period of three weeks.

2. Under the circumstances, there seems to be no case for review. Hence the application is disallowed.

(Dr. R.K. Saxena)
Member (J)

(K. Ramamoorthy)
Member (A)

kvr/.

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2. Under the circumstances, there seems to be no case for review. Hence the application is disallowed.

(Dr. R.K. Saxena)
Member (J)

(K. Ramamoorthy)
Member (A)

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